

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

STARRED QUESTION NO:88
ANSWERED ON:29.11.2012
EXPLOITATION OF CANAL WATER
Aaron Rashid Shri J.M.

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether certain States have permitted beverage companies to use water from canals which are primarily meant for drinking and irrigation purpose of the farmers and the people of the respective areas;
- (b) if so, the details thereof including the total quantity of water being used by these companies from those canals and the revenue earned by the respective State Governments as a result thereof during the last two years and the current year State and year-wise; and
- (c) the steps taken or being taken by the Union Government to protect the interests of the farmers and the people of the respective areas?

Answer

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT)

- (a) to (c) Allocation of water and levying of water charges are within the jurisdiction of State Governments. Hence, information has been sought from all the State Governments. After receipt of the information, it will be laid on the Table of the House.